

No. 2(1) CAC/Enf- II /2013/FSSAI
Food Safety and Standards Authority of India
Ministry of Health & Family Welfare, Govt. of India
3rd & 4th Floor, FDA Bhawan, Kotla Road,
New Delhi-110002

Date: 09.05.2013

Sub: Minutes of Ninth Meeting of Central Advisory Committee of FSSAI held on 26th April, 2013 at FSSAI, New Delhi.

The undersigned is directed to forward herewith minutes of ninth Central Advisory Committee meeting (CAC) held on 26th April, 2013 at FSSAI, New Delhi for perusal and necessary action.

It is therefore requested to send your comments, if any to the undersigned within 15 days of receipt of this, otherwise these minutes will be treated as final.

-sd/
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To: As per list attached

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The above mentioned Ministries/ Departments are requested to kindly nominate, preferably a JS level officer but not below the rank of Director, for attending the meeting.

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6. PS to Scientist (Standards)
7. All concerned officers of FSSAI

Minutes of 9th meeting of CAC

Minutes of the 9th meeting of Central Advisory Committee of Food Safety and Standards Authority of India, held on 26th April, 2013 at FSSAI, New Delhi.

Sh. K. Chandramouli, Chairperson, FSSAI extended a warm welcome to all the members and their representatives to the ninth meeting of the Central Advisory Committee (CAC).

Chairperson in his welcome note addressed the issue of licensing and registration in States. He mentioned that as the number of licenses and registrations issued are not satisfactory, so the last date for licensing and registration has been extended for another one year, i.e. 4th February, 2014.

He further added that a uniform level of training needs to be imparted to all the FSOs and DOs in the next 8 months. It was also mentioned that all the States need to understand the FSS Act 2006 uniformly and the Act could be best implemented when there was corresponding level of consumer demand and not merely policy making. Lack of understanding whether at Enforcement level or at the FBO level had to be dealt by State Govts. as ultimately, enforcement of this Act rests in the hands of State Govts.

In the end, Chairperson mentioned that the Central Govt. would help State Govts. in any manner possible but Authority was looking forward to an uniform level of understanding amongst all States in context of implementation of FSS Act, 2006. The meeting then proceeded with discussion on the listed Agenda items.

Agenda Item No.1: Confirmation of minutes of the eighth meeting of the CAC held on 17th July, 2012

The Committee confirmed the minutes of the eighth meeting of the CAC held on 17th July, 2012.

Agenda Item No. 2: Progress of the States/ UTs regarding implementation of FSS Act, 2006.

The absence of representatives from Bihar, Daman & Diu, Puducherry, Lakshadweep, Arunachal Pradesh, Nagaland, Sikkim and Tripura was noted. Chairperson suggested that Chief Secretary of the above mentioned States should be apprised about this issue.

He further inquired about the progress made by the States and issues they are facing in implementation of the Act.

1. Maharashtra

- a) Food Safety Commissioner, 27 DO, 291 FSO, 7 AO and 33 Food Analyst had been notified.
- b) Till date 2,49,830 Registrations and 1,25,042 Licenses had been issued.
- c) Appellate Tribunal established.
- d) Steering Committees established.
- e) There were twelve notified food testing laboratories functioning as on date.

The Food Safety Commissioner emphasized that till date there was no analysis done on the amount of work a FSO or DO could handle, in this regard their State had done mapping of all the FBOs in the state and depending on the density of the FBOs, the work was allocated to a FSO. This process had helped a lot in issuing license and registration. SMS system had been established and daily report from FSO and DO were generated. They were sensitizing consumers by spreading awareness about the Act through workshops which were conducted by Consumer Associations. He also suggested that the training module needed to be updated.

He added that it was extension of the timeline for licensing and registration had reduced the flow of applications from FBOs. In this regard Chairperson clarified that this extension of date is only for conversion of existing license and not for new applicants. This extension does not protect FBO who is breaking the food law, States should go ahead and action should be taken against offenders as per the provision of FSS Act, 2006.

He further stated that it was difficult to involve officials from Municipal Corporation for registration process, thus a special workforce should be created for effective working.

2. Goa

- a) Food Safety Commissioner, 2 DO, 12 FSO, 2 AO and 2 Food Analyst had been notified.
- b) Till date 8482 Registrations and 1471 Licenses issued.
- c) Establishment of Appellate Tribunal in process.
- d) Steering Committee not yet constituted.

- e) There was one food testing laboratory but it was not NABL Accredited.
- f) Commissioner food Safety, Goa mentioned that they required assistance in mobile testing facility so that remote areas may also be covered. He further added that they required a panel from FSSAI who could assist their laboratories in getting NABL accreditation.

3. Gujarat

- a) Food Safety Commissioner, 29 DO, 150 FSO, 2 AO and 10 Food Analyst had been notified.
- b) Till date 74,231 Registrations and 27,871 Licenses issued.
- c) Establishment of Appellate Tribunal in process.
- d) Steering committee constituted.
- e) Every year 25 new posts of FSOs were being created.
- f) Awareness activities were being organised regularly.
- g) Mobile testing van also operationalized.
- h) Nine food testing laboratories were notified out of which 2 are NABL Accredited.

4. Tamil Nadu

- a) Food Safety Commissioner, 32 DO, 385 FSO and 6 Food Analyst notified.
- b) Till date 2,03,869 Registrations and 29,121 Licenses issued.
- c) Appellate Tribunal is not yet established.
- d) Steering committee not yet constituted.
- e) One District laboratory and three State food laboratories established but none of them is NABL Accredited.
- f) They are in the process of starting the training program for FBOs and FSOs together for awareness generation.

5. Delhi

- a) Food Safety Commissioner, 9 DO, 21 FSO, 11 AO and 1 Food Analyst has been notified.
- b) State has 1 NABL Accredited food testing laboratory.
- c) Appellate Tribunal Established .
- d) Steering committee not yet constituted.
- e) They will start online licensing by June, 2013.

6. Orissa

- a) Food Safety Commissioner, 36 DO, 38 FSO and 30 AO notified.
- b) Establishment of Appellate Tribunal in process
- c) One food testing laboratory notified.
- d) Non availability of food analyst creating problems in food sample analysis.
- e) Within 15 days they will submit report on licensing and registration.

7. Himachal Pradesh

- a) Food Safety Commissioner, 11 DO, 9 FSO, 10 AO and 1 Food Analyst notified.
- b) Till date 59,474 Registrations and 20,233 Licenses issued.
- c) Establishment of Appellate Tribunal in process.
- d) Steering committee constituted.
- e) One State food laboratory established but not NABL Accredited.
- f) Survey of FBO through male and female health workers started to map the density of FBOs in the State.
- g) They have involved Lok Mitra Kendra for the registration process.

8. Jammu & Kashmir

- a) Food Safety Commissioner, 25 DO, 70FSO, 23 AO and 2 Food Analyst notified.
- b) Till date 44436 Registrations and 3584 Licenses issued.
- c) Need consultants from FSSAI for NABL Accreditation of food testing labs.

9. Assam

- a) Food Safety Commissioner, 5 DO, 16 Senior FSO, 27 FSO, 27 AO and 1 Food Analyst notified.
- b) Till date 1072 Registrations and 2752 Licenses issued.
- c) Appellate Tribunal not yet established.
- d) Steering committee not yet constituted.
- e) One State food laboratory established.
- f) State requires assistance from FSSAI for NABL Accreditation of their lab.

10. Madhya Pradesh

- a) Food Safety Commissioner, 50 DO, 180 FSO, 50 AO and 1 Food Analyst notified.
- b) Till date 49,187 Registrations and 10,873 Licenses issued.

- c) Establishment of Appellate Tribunal under process.
- d) Constitution of Steering committee under process.
- e) One State food laboratory is established.
- f) Seized worth Rs. 4.5 Crore Gutka.
- g) Training in 26 districts for licensing & registration completed.
- h) Food Safety Commissioner emphasized that there was no provision of seizures of vehicles in the FSS Act and disposal of seized property. He further added that Gutka coming from train cannot be seized as it comes under railways, and hence FSO of Railways is responsible for this seizure. Therefore, he requested that their FSO should be given power to seize that also and thus Act could be implemented in equality. Chairperson responded that an extensive guideline is being prepared for FSO.

11. Karnataka

- a) Food Safety Commissioner, 33 DO, 80 FSO, 30 AO and 8 Food Analyst notified.
- b) Till date 29,034 Registrations and 13,923 Licenses issued.
- c) Appellate Tribunal established.
- d) Steering committee not yet constituted.
- e) Five State food laboratories established.
- f) They requested for financial assistance from authority for awareness generation campaign at taluka level.

12. West Bengal

- a) Food Safety Commissioner, 19 DO, 40 FSO, 16 AO and 2 Food Analyst notified.
- b) Till date 17621 Registrations and 4976 Licenses issued.
- c) Appellate Tribunal not yet established.
- d) Steering committee not yet constituted.
- e) One State food laboratory was established but not NABL Accredited.
- f) Creation of posts of FSO at block level is in pipeline.

13. Uttarakhand

- a) Food Safety Commissioner, 14 DO, 30 FSO, 13 AO and 1 Food Analyst notified.
- b) Till date 22,017 Registrations and 2924 Licenses issued.

- c) Establishment of Appellate Tribunal in process.
- d) Steering committee constituted.
- e) One State food laboratory established.

14. Uttar Pradesh

- a) Food Safety Commissioner, 75 DO, 287 FSO, 75 AO and 1 Food Analyst notified.
- b) Till date 98638 Registrations and 22861 Licenses issued.
- c) Establishment of Appellate Tribunal in process.
- d) Steering committee not yet constituted.
- e) Five food testing laboratories established.

15. Chattisgarh

- a) Food Safety Commissioner, 27 DO, 13 FSO, 27 AO and 2 Food Analyst notified.
- b) Till date 1,041 Registrations and 1,797 Licenses issued.
- c) Appellate Tribunal is established but appointment of presiding officer is in process.
- d) Steering committee not yet constituted.
- e) One State food laboratory established.

16. Meghalaya

- a) Food Safety Commissioner, 1 Deputy Commissioner, 3 DO, 5 FSO and 7 AO notified.
- b) Till date 475 Registrations and 517 Licenses issued.
- c) Establishment of Appellate Tribunal in process.
- d) Steering committee constituted at State and District level.
- e) Food analyst post vacant.
- f) State food laboratory was not functional.
- g) State requested to upload service rules on the FSSAI website.

17. Punjab

- a) Food Safety Commissioner, 20 DO, 20 FSO and 11 AO notified.
- b) Till date 47,079 Registrations and 6,601 Licenses issued.
- c) Appellate Tribunal not yet established.
- d) Steering committee not yet constituted.
- e) One food testing laboratories established which was NABL accredited.

- f) Services of State Transport Appellate Tribunal are being utilised for Food Safety Appellate Tribunal.

18. Andhra Pradesh

- a) Food Safety Commissioner, 32 DO, 51 FSO, 23 AO and 8 Food Analyst notified.
- b) Till date 40,195 Registrations and 20,288 Licenses issued.
- c) Establishment of Appellate Tribunal in process.
- d) Steering committee not yet constituted.
- e) One food testing laboratory established which was NABL accredited.

19. Andaman & Nicobar Islands

- a) Food Safety Commissioner, 3 DO, 18 FSO and 3 AO notified.
- b) Till date 3394 Registrations and 331 Licenses issued.
- c) Appellate Tribunal established.
- d) Steering committee constituted.
- e) One State food laboratory established.
- f) Appointment of food analyst is a major issue is facing the UT.
- g) They further requested that a laboratory be designated to their UT where food samples can be sent to.

20. Manipur

- a) Food Safety Commissioner, 9 DO, 9 FSO and 9 AO notified.
- b) Estimated food business operator is 50,000.
- c) Till date 2205 Registrations and 304 Licenses issued.
- d) Establishment of Appellate Tribunal in process.
- e) Constitution of Steering committee under process.
- f) One State food laboratory established but not NABL Accredited.

21. Haryana

- a) Food Safety Commissioner, 21 DO, 11 FSO and 21 AO notified.
- b) One food analyst notified.
- c) Till date 6275 Registrations and 2662 Licenses issued.
- d) Establishment of Appellate Tribunal in process.
- e) Steering committee not constituted.
- f) Two State food laboratories established but not NABL Accredited.

22. Jharkhand

- a) Food Safety Commissioner, 24 DO, 11 FSO and 194 MU in-charge working as FSO and 24 AO notified.
- b) Till date 3051 Registrations and 1416 Licenses issued.
- c) Establishment of Appellate Tribunal in process.
- d) Steering committee not constituted.
- e) One State food laboratory established but not NABL Accredited.

23. Rajasthan

- a) Food Safety Commissioner, 42 DO, 98 FSO, 48 AO and 7 Food Analyst notified.
- b) Till date 71277 Registrations and 23316 Licenses issued.
- c) Establishment of Appellate Tribunal in process.
- d) Steering committee constituted.
- e) Thirteen State food laboratories established.

24. Kerala

- a) Food Safety Commissioner, 14 DO, 80 FSO, 14 AO and 9 Food Analyst notified.
- b) Till date 139094 Registrations and 24186 Licenses issued.
- c) Establishment of Appellate Tribunal in process.
- d) Constitution of Steering committee under process.
- e) Three State food laboratories and one District laboratory established but are not NABL Accredited.

25. Mizoram

- a) Food Safety Commissioner, 3 DO and 12 FSO notified.
- b) Till date 115 Registrations and 228 Licenses issued.
- c) Appellate Tribunal not established.
- d) Steering committee constituted.

26. Chandigarh

- a) Food Safety Commissioner, 1 DO, 3 FSO, 1 AO and 3 Food Analyst notified.
- b) Till date 2 Registrations and 1871 Licenses issued.
- c) Appellate Tribunal established.
- d) Steering committee constituted.

- e) State food laboratory of Punjab and Haryana are utilised for food analysis.

A presentation was given by Ms. Shahana Chatterji, Amarchand & Mangaldas & Suresh A. Shroff & Co regarding enforcement, implementation and interpretation of FSS Act, 2006.

Commissioner Food Safety, Gujarat highlighted that a common training cum get together of all food analyst may be organized to discuss SOPs of sample analysis.

Sh. Raghu Guda, NISG stated that during 5th CAC, FSSAI decided to develop a system which would be adopted across the country. The major part is mapping of all FBOs across the country. A customization component will ensure that the payment made by FBO through central payment gateway which will be submitted in the States account. There is also an online help system developed for suggestions and questions. He also emphasized that uploading of manually issued license. Goa was the only State where this is in process.

Chairperson mentioned the importance of all the FSOs and DOs to be trained in the next few months so that the Act could be implemented smoothly and effectively throughout the country. He further suggested that the adjudication process should be uniformly implemented and states may appoint CMOs, DHS etc. The Authority may take help from States who are doing well to provide training to other States as they would be carrying more practical knowledge. Booklets to simplify the Act were being prepared for ease of understanding of the Act, they would be circulated to States for suggestions before circulating across the country.

Agenda No: 3.1 - Enforcement of central licenses in States (utilization of State DOs, FSOs for enforcement pertaining to central licenses.

Chairperson mentioned that the States need to do entire enforcement of the Act including monitoring of the FBOs under central license as well. Commissioner Food Safety, Maharashtra suggested that a notification regarding this should be issued. Commissioner Food Safety, West Bengal, further added that the list of FBOs under central license should also be released for effective monitoring. Chairperson responded to these suggestions positively.

Agenda No: 3.2 - Adjudication Process

Chairperson informed that manuals are being prepared for better understanding of the Act. Training of the trainers would need to be got done before other staff are trained.

Agenda No: 3.3 - Licensing/Registration

Extension of one year is given to complete licensing and registration of Food Business Operators.

Agenda No: 3.4 - Organizational structure in States

Chairperson mentioned that there should be uniformity in the organizational structure of all the States and separate posts need to be created for appointment in food safety organizational structure. He further suggested that a letter may be sent to all State Chief Secretaries in this regard.

Agenda No: 3.5 - Involvement of Panchayats, Municipalities & NGOs in the implementation of FSS Act, 2006

Chairperson stated that Commissioner Food Safety, Maharashtra's point of centralising the issued registration activities with the State Food Commissioner was well taken, however this issue needs to be discussed at greater length before acceptance.

Agenda No: 3.6 & 3.15 - 12th Plan proposal and FSSAI strategy on upgradation of public/ State laboratories

The 12th Plan proposal was discussed by Director (Codex & FA) in detail. She mentioned that Rs. 2350 Crores has been sanctioned to the Authority under 12th five year plan, and this was divided into Centre Sector Scheme (Rs. 850 Crores) and Centrally Sponsored Scheme (Rs. 1500 Crores). The Authority would provide funds under Centrally Sponsored Scheme to the States for setting up of infrastructure and upgradation of laboratories. She also mentioned that the funds will be allocated in the ratio of 90:10 for North East States and 75:25 for rest of the States.

Advisor (Standards) highlighted the proposal for upgradation of laboratories. He mentioned that the first step is to harmonize standards with codex standards which have already been initiated. To meet this requirement there was a need for laboratories with precision testing techniques. There were 72 public laboratories and during the first

year 36 laboratories would be taken up for upgradation and the rest 36 to be taken up in the next year. He informed that there was a need to appoint manpower on contractual basis in 2-3 zones that would help the States in their upgradation process. The next agenda was of setting up new laboratories, one new laboratory to be established in every 20 districts. This would be accomplished by end of the 12th plan. He further added that FSSAI was also planning a training program in collaboration with USFDA. This will help the laboratories to develop test methods and validating them and then they may apply for NABL Accreditation.

Commissioner Food Safety, Maharashtra added that NABL accreditation requires more funds than allocated in 12th plan. In this regard Advisor (Standards) clarified that every laboratory may not get NABL Accreditation for all parameters. Dr. Vasireddi, Chairman and Managing Director VIMTA Labs further added that NABL accreditation is simple and achievable. Quality manual incorporating all the SOPs maybe prepared and a small team maybe formed which would help the laboratories in understanding the SOP procedures. He further suggested that the 25% funds could be provided by States for infrastructure and rest 75% FSSAI can provide for manpower. And there was a requirement of one leader in each laboratory to initiate the work and a brainstorming session regarding funds allotted under 12th plan may be conducted with States for making further plans. Advisor (Standards) requested Dr. Vasireddi and States to identify such leaders and training can be imparted to them.

Director (Codex & FA) further elaborated about the funds allocated for the component of setting up of food safety infrastructure in States. States will be provided funds for basic infrastructure, training, surveillance and e-governance.

Agenda No: 3.7 - Governance structure for enforcement activities for roll out of FSS act including licensing/registration in States

The agenda was discussed and it was suggested that the Chief Secretary of the State be appointed as Chairman of State level committee and Deputy Commissioner as Chairman of district level committee

Agenda No: 3.8 - Clarification regarding licenses issued after Product Approval

Agenda to be discussed in next CAC meeting.

Agenda No: 3.9 - Pending Court Cases filed under the PFA Act, 1954

Chairperson mentioned that there were a number of court cases pending throughout the country which were filed under the erstwhile PFA Act, 1954 and Rules thereunder. It has been observed that cases are in the court for over 20 years in some instances. These matters should be sorted out at the earliest and where possible legally, so that the new Act could be implemented effectively.

Agenda No: 3.10 - Training Activities in States

Chairperson informed that development of new training schedule is under process and will be carried out in next 6-8 months. The training would need to be specific and would focus on implementation of the Act. A calendar year program would need to be developed by FSSAI for training of regulators. In this regard FSSAI will write to States Chief Secretary and Health Secretary for effective implementation of the training programs. Dr. Vasireddi suggested that training videos could also be uploaded on the website for distance learning course. Commissioner Food Safety, Tamil Nadu mentioned that the messages should be finalized before the training programs.

Agenda No: 3.11 -: Awareness generation among different categories of stakeholders

Chairperson invited Sh. Desikan, Founder Trustee, CONCERT and Consumer Association of India view on this agenda. Sh. Desikan mentioned that for effective implementation we cannot simply depend on enforcement of the Act, proper awareness needs to be created. He shared his experience of creating awareness among people undertaken by their organization which includes a mobile van which covered rural areas, markets, schools and colleges for spreading awareness about food safety. They had also prepared 5 minute films as part of awareness generation. Food Safety Champions were identified, who spread awareness among other people about issues like good eating habits, contamination etc.

Chairperson suggested that this model can be replicated by States for spreading awareness. Entire Act depends on the mobilization of consumers. FBOs to be educated about importance of the Act and Licensing and Registration under it. The States could come up with their own ideas for creating awareness as well and should share with others.

Agenda No: 3.12 - Citizen empowerment on drawl of samples

Chairperson informed that the procedure will be finalized and informed to the States in respect to drawl of samples. Sh. Desikan suggested that a toll free number for each Food Safety Commissioner maybe created and consumers can inform about suspected food which could be checked by the department.

Agenda No: 3.13 - SOP on roll out of Licensing in States to be developed with inputs from the focus group comprising of 3-4 States who are actively enforcing FSSA

Sh. Raghu Guda, NISG mentioned that infrastructure including computers to be made available to DOs for online licensing & registration and even for the training also.

Agenda No: 3.14 - Feedback on FSS Act, Rules and Regulation

Representative from Uttar Pradesh State mentioned that there was no clarity about seizure and disposal in the Act. Vehicle seizure clause should also be included in the Act. He also suggested that it would be helpful for identification if the NOC number after obtaining product approval is also mentioned on the label.

Commissioner Food Safety, Tamil Nadu mentioned that flavored water matter was very serious and action needed to be taken in this regard. Food Safety Commissioner, Goa also mentioned that only one way of artificial ripening is mentioned in the Act and amendments may be made to incorporate other methods also. Chairperson assured that this issue would be discussed and sorted out. He also mentioned that next CAC meeting may be scheduled in August, 2013 and States will be intimated about it.

Actionable Points on suggestions from the meeting: based on the discussions held during the meeting the following actionable points emerged.

1. It was suggested that Chief Secretary of the States should be written a letter regarding the absence of their States in the CAC meeting.
2. Uniform training to be imparted to all the FSOs and DOs in next 8 months. A calendar for this to be developed by FSSAI.
3. A panel from FSSAI to be formed to assist State laboratories in getting NABL accreditation to upgrade their laboratories.
4. Training to be planned for all food analysts regarding finalizing the SOPs for analysis of food samples.
5. Uploading of manually issued license is also very important task and should not be neglected and each State should work on this issue.

6. States need to be responsible for the entire enforcement of the Act including those of the FBOs under central license as well.
7. Booklets were being drawn up for better understanding of the FSS Act.
8. There needed to be uniformity in the organizational structure of all the States and separate posts need to be created for appointments.
9. In the 12th five year plan the funds are allocated for setting up of food safety infrastructure in States and upgradation of labs. States would be provided funds for basic infrastructure, training, surveillance and e-governance.
10. Setting up new laboratories, one new laboratory will be established in every 20 districts.
11. Pending Court Cases filed under the erstwhile PFA Act, 1954 to be sorted out at the earliest.

The meeting ended with a vote of thanks.

List of participants who attended the meeting is at **Annexure I**.

ANNEXURE – 1

The following were present during the Meeting with Commissioner Food Safety of States/UTs of held on 26th April, 2013 in the Conference Room of FSSAI at 4th Floor, New Delhi.

1. Sh. K. Chandramouli, Chairperson, FSSAI, Delhi
2. Sh. S.Dave, Advisor (Standards), FSSAI, Delhi
3. Ms. Vinod Kotwal, Director (Codex), FSSAI, Delhi
4. Col. C.R. Dalal, Director (Surveillance), FSSAI, Delhi
5. Dr. Meenakshi Singh, Scientist (Standards), FSSAI, Delhi
6. Sh.Pradip Chakraborty, Director (PA), FSSAI, Delhi
7. Sh. A.K.Singla, DD (Training), FSSAI, New Delhi
8. Dr. A. Madhavan, AD (Enf-I), FSSAI, New Delhi
9. Sh. A.K. Shrivastava, Consultant, FSSAI, New Delhi
10. Sh. S.N. Sangma , Dy Commissioner of Food Safety, Meghalaya
11. Sh. Padmalochan Behera, Additional Secretary, Health & Family Welfare Dept, Odisha
12. Sh. S. Ramaswamy, Food Safety Commissioner, Uttarakhand
13. Sh.Piyush Singh, Joint Commissioner, Uttarakhand
14. Sh. Ganesh Chandra Kandwal, Designated Officer, Uttarakhand
15. Prof. Gopal Naik, Indian Institute of Management, Bangalore (IIMB)
16. Dr. S. Naganna, Director, National Institute for Smart Government, Hyderabad
17. Sh. Satish Gupta, Controller Drugs & Food, Jammu and Kashmir
18. Sh. S.M. Bharadwaj, Food Analyst, Dept of Food Safety, New Delhi
19. Sh. M.K.Gupta, Dept of Food Safety, New Delhi
20. Sh. Pradeep Chordia, Chordia Food Products, Pune
21. Dr. J.H. Panwal, Joint Technical Advisor, Ministry of Woman and Child Development, New Delhi.
22. Sh. B. Prashanth Kumar, Department of Animal Husbandry, Dairying and Fisheries, New Delhi
23. Ms. Anita, Department of Agriculture & Cooperation, New Delhi
24. Sh. R. Desikan, Founder Trustee, CONCERT and Consumer Association of India, Tamil Nadu
25. Dr Rajesh Kapur, Advisor, Department of Biotechnology, Ministry of Science & Technology, Delhi
26. Sh. D.D Aggrawal (IAS), Food Safety Commissioner, Madhya Pradesh
27. Sh. D.K. Veena, Sr. FSO, Madhya Pradesh
28. Sh. S.K. Verma, Dy Commisioner, Dadra and Nagar Haveli
29. Sh. K.V. Sankhe, Joint Commissioner, FDA,
30. Dr. K.U. Methkr, Sr. FSO, Maharashtra
31. Sh. Hussan Lal (IAS), Secretary Health & Family Welfare, Department of Health & Family Welfare, Punjab.
32. Dr. H. G. Koshia, Food Safety Commissioner, Gujarat
33. Dr Satbir, DO, Chandigarh

34. Sh. V.B.Yadav, Asst Commissioner, Food Safety & Standards, Uttar Pradesh
35. Sh. Raghubeer, Dy. Commissioner (Admin), FSDA, Uttar Pradesh
36. Sh.C.V.Sareda, Ministry of Panchayati Raj, New Delhi
37. Sh. Kumar Jayant, Commissioner Food Safety, Tamil Nadu
38. Sh. A.K. Ojha, Asst Director, Ministry of Micro, Small and Medium Enterprises, New Delhi
39. Sh.Anil Kumar, Joint. Commissioner, Kerala
40. Dr. S.P. Vasireddi, Chairman and Managing Director, VIMTA Labs Limited, Hyderabad, Andhra Pradesh
41. Dr. Avijit Raj, OSD FSSA, Port Blair, Andaman & Nicobar Island
42. Sh. Ashok Sharma, Director Health Safety , Himachal Pradesh
43. Sh. Ch. Sanawta, Medical DFC, Manipur
44. Sh. Anupam Gogoi. Food Analyst, Assam
45. Dr. S.S. Tomar, Food Analyst, Chhattisgarh
46. Sh. Balbir Singh, Food Analyst, Haryana
47. Sh. R.K. Singla, Dy State Drug Controller, Haryana
48. Dr. B.K. Panda, Food Safety Commissioner, Orissa
49. Sh. Arnab Kr. Hazara, Director, FICCI, New Delhi
50. Ms.Monika Rawat, Senoir Astt Director, FICCI, New Delhi
51. Sh. V.B.Patil, Food Safety Commissioner, Karnataka
52. Dr. Jaikumar, Joint Director, Food Safety Standards Authority, Karnataka
53. Dr. T.P. Barnwal, Director in Chief, Jharkhand
54. Sh. K.J.R. Burman (IAS), Food Safety Commissioner, Delhi,
55. Sh. A. Sudhakar Rao ,Joint Food Controller, Andhra Pradesh
56. Sh.. Lal Sawma, Dy Food Safety Commissioner, Mizoram
57. Sh. P.N. Khatri, Designated Officer, New Delhi
58. Sh. Pawan Bhatnagar, Food safety and Standards, New Delhi
59. Sh. I.N. Moorthy, General Manager, NISG
60. Sh. Sridhan,NISG
61. Sh. Raghu Guda, General Manager, NISG
62. Ms. Anita Makhijani, Ministry of Women and Child Development, New Delhi
63. Sh. G.N.Singh, Department of Food and Public Distribution, Ministry of Consumer Affairs,, New Delhi
64. Sh. K.B. Subramaniam, Ministry of Food Processing Industries, New Delhi
65. Sh. Debashis Bose, Commissioner Food Safety, West Bengal
66. Sh. Suniti Kumar Gupta, Designated Officer, New Delhi
67. Sh. Salim A. Veljee, Food Safety commissioner, Goa
68. Sh. Mahesh Zagade (IAS), Food Safety Commissioner, Maharashtra
69. Sh. Amit Prakash Varma, FSO, Uttar Pradesh
70. Dr. Y.C. Nijhawan, Chief Director, Ministry of Consumer Affairs, Food and Public Distribution, New Delhi
71. Dr. Aditya Atreya, Joint Director, FSSA, Rajasthan

*** It may be noted that names of participants have been arranged as appeared in the attendance list and does not follow any seniority order. Any mistake in name spelling is regretted.**